

COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS

FIRST TO Eleventh REPORTS
(ENGLISH VERSION)



सत्यमेव जयते

Eleventh Lok Sabha

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Eleventh Lok Sabha)

Fifth Report

(Presented on 26.2.1997)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Fifth Report.

2. The Committee met on 24 February, 1997 for —

- I. Examination of the following Constitution (Amendment) Bills under rule 294 (1)(a) of the Rules of Procedure :—
 - (1) The Constitution (Amendment) Bill, 1997 (*Amendment of articles 239A and 240*) by Shri Satya Pal Jain.
 - (2) The Constitution (Amendment) Bill, 1997 (*Amendment of article 220*) by Shri Satya Pal Jain.
 - (3) The Constitution (Amendment) Bill, 1997 (*Amendment of article 73*) by Shri Chitta Basu.
- II. Classification and allocation of time for discussion of Bills (*Vide Appendix*) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.

Examination of Constitution (Amendment) Bills

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills :—

Findings of the Committee

- (1) The Constitution (Amendment) Bill, 1997 (*Amendment of articles 239A and 240*) by Shri Satya Pal Jain.

The Bill seeks to amend the Constitution to empower the Parliament to make a law for the creation of a Legislature or Council of Ministers or both for the Union Territory of Chandigarh.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1997 (*Amendment of article 220*) by Shri Satya Pal Jain.

The Bill seeks to amend article 220 of the Constitution with a view to providing that a permanent Judge of a High Court shall be eligible to plead or act in that High Court in which he has held office as such Judge for a term not exceeding two years.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (3) The Constitution (Amendment) Bill, 1997 (*Amendment of article 73*) by Shri Chitta Basu.

The Bill seeks to amend article 73 of the Constitution with a view to

providing that no treaty or agreement shall be implemented unless it is ratified by both Houses of Parliament.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

4. The Committee then considered classification and allocation of time to nineteen Bills specified in Appendix.

5. After considering all aspects of the Bills, the Committee recommend that the following Bills be placed in category 'A' :—

- (1) The Constitution (Amendment) Bill, 1996 (*Omission of article 370*) by Shri Kashiram Rana.
- (2) The Constitution (Amendment) Bill, 1996 (*Amendment of article 16, etc.*) by Shri P. Kodandaramaiah.
- (3) The Constitution (Amendment) Bill, 1996 (*Insertion of new article 16A*) by Shri Chitta Basu.
- (4) The Education Bank of India Bill, 1996 by Shri Chitta Basu.
- (5) The Agricultural Workers Bill, 1996 by Shri Chitta Basu.
- (6) The Abolition of Begging Bill, 1996 by Dr. T. Subbarami Reddy.
- (7) The National Child Welfare Board Bill, 1996 by Dr. T. Subbarami Reddy.
- (8) The Constitution (Amendment) Bill, 1996 (*Insertion of new article 330A, etc.*) by Shri P. Kodandaramaiah.
- (9) The Scheduled Castes and Scheduled Tribes (Reservation of Vacancies in Posts and Services) Bill, 1996 by Shri Ashok Kumar Pradhan.
- (10) The State of Uttaranchal Bill, 1996 by Shri Manbendra Shah.
- (11) The Population Control Bill, 1996 by Shri Bachi Singh Rawat.
- (12) The Uniform Marriage and Divorce Bill, 1996 by Shri Bachi Singh Rawat.
- (13) The Hindu Marriage (Amendment) Bill, 1996 (*Amendment of section 5, etc.*) by Dr. M. Jagannath.

The Committee further recommend that the remaining six Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Recommendations

6. The Committee recommend that —

- (i) Sarvashri Satya Pal Jain and Chitta Basu be permitted to move for leave to introduce their Constitution (Amendment) Bills; and
- (ii) The classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House; and

NEW DELHI;
24 February, 1997
5 Phalguna 1918 (Saka)

SURAJ BHAN,
Chairman,
Committee on Private Members'
Bills and Resolutions.

APPENDIX

Sl. No.	Name of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1.	The Constitution (Amendment) Bill, 1996 (<i>Omission of article 370</i>) by Shri Kashiram Rana.	52 of 1996	A	2 hours
2.	The Representation of the People (Amendment) Bill, 1996 (<i>Insertion of new section 63</i>) by Shri Satya Pal Jain.	104 of 1996	B	2 hours
3.	The Constitution (Amendment) Bill, 1996 (<i>Amendment of article 16, etc.</i>) by Shri P. Kodandaramaiah.	105 of 1996	A	2 hours
4.	The Constitution (Amendment) Bill, 1996 (<i>Insertion of new article 16A</i>) by Shri Chitta Basu.	109 of 1996	A	2 hours
5.	The Constitution (Amendment) Bill, 1996 (<i>Substitution of new article for article 285</i>) by Shri Chitta Basu.	108 of 1996	B	2 hours
6.	The Education Bank of India Bill, 1996 by Shri Chitta Basu.	113 of 1996	A	2 hours
7.	The Agricultural Workers Bill, 1996 by Shri Chitta Basu.	116 of 1996	A	2 hours
8.	The Compulsory Voting Bill, 1996 by Dr. T. Subbarami Reddy.	119 of 1996	B	2 hours
9.	The Abolition of Begging Bill, 1996 by Dr. T. Subbarami Reddy.	122 of 1996	A	2 hours
10.	The National Child Welfare Board Bill, 1996 by Dr. T. Subbarami Reddy.	115 of 1996	A	2 hours
11.	The Constitution (Amendment) Bill, 1996 (<i>Insertion of new article 330A, etc.</i>) by Shri P. Kodandaramaiah.	112 of 1996	A	2 hours
12.	The Scheduled Castes and Scheduled Tribes (Reservation of Vacancies in Posts and Services) Bill, 1996 by Shri Ashok Kumar Pradhan.	123 of 1996	A	2 hours
13.	The Provision of Employment Bill, 1996 by Dr. T. Subbarami Reddy.	127 of 1996	B	2 hours
14.	The High Court at Allahabad (Establishment of a Permanent Bench at Meerut) Bill, 1996 by Shri Amar Pal Singh.	118 of 1996	B	2 hours

1	2	3	4	5
15.	The State of Uttaranchal Bill, 1996 by Shri Manbendra Shah.	117 of 1996	A	2 hours
16.	The Population Control Bill, 1996 by Shri Bachi Singh Rawat.	126 of 1996	A	2 hours
17.	The Uniform Marriage and Divorce Bill, 1996 by Shri Bachi Singh Rawat.	125 of 1996	A	2 hours
18.	The Hindu Marriage (Amendment) Bill, 1996 (<i>Amendment of section 5, etc.</i>) by Dr. M. Jagannath.	120 of 1996	A	2 hours
19.	The Forest (Conservation) Amendment Bill, 1996 (<i>Amendment of section 2, etc.</i>) by Shri Bachi Singh Rawat.	121 of 1996	B	2 hours